

ITEM NO.601

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRL.M.P. Nos. 4590-4593/2017 in
Criminal Appeal Nos. 148-151/2014
ANJUM KHAN & ORS.

Appellant(s)

VERSUS

Respondent(s)

STATE OF U.P. & ANR.
(For grant of parole and office report)

Date : 10/03/2017

These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Appellant(s) Mr. Sanjay Hegde, Sr. Adv.

Mr. Shakeel Ahmed, Adv.

Ms. Sadiya Shakeel, Adv.

Mr. Ansar Ahmed Ansari, Adv.

For Respondent(s) Mr. Shantanu Krishna, Adv.

Mr. Abhishek Chaudhary, Adv.

Mr. P. Narasimhan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Having regard to the averments made in the instant applications and, particularly, the fact that the marriage of Kumari Shaista, daughter of applicant/appellant No. 3 is going to be solemnized on 26 th

March, 2017, the applicants/appellant Nos. 1 to 3 shall be released on parole which is given till 31 st March, 2017.

The applicants/appellant Nos. 1 to 3 shall surrender on 01 st

April, 2017.

The applications stand disposed of.

(Nidhi Ahuja)
Court Master

(Mala Kumari Sharma)
Court Master